

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO. /2020

Ms Rita Gupta

Plaintiff

Versus

Sh. Satish Aggarwal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:20/10/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present: - Sh. Amit Kumar, counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today electronically.

After filing of the affidavit let summons of suit and notice of interim application u/o XXXIX R.1 & 2 CPC be issued upon the defendant through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendant through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings on 09/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.20/10/2020